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Sl. No.	Name of the Airport	Manpower deployed
4 9.	Barapani	10
5 0.	Dimapur	11
51.	Bhubaneswar	. 14
5 2.	Amritsar	19
5 3.	Rourkela	10
54 .	Ludhiana	10
55.	Jaipur	22
5 6.	Jodhpur	. 13
57 .	Udaipur	14
5 8.	$Madra_S$	258
59.	Tiruchirapalli	14
60 .	Coimbatore	14
61.	Madurai	12
62.	Agartala	12
63.	Kailashahar	10
64.	Kamalpur	10
6 5.	Lucknow	28
6 6.	Varanasi	23
67.	Agra	14
68.	Gorakhpur	8
69 .	Allahabad	7
70.	Kanpur	12
71.	Dehradun	10
7 2.	Calcutta	566
73 .	Bagdogra	16

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PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

Navy (Pension) Amendment Regulations, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy (in English and Hindi) of the Ministry of Defence, Notification S.R.O. No. 139, dated the 12th June, 1982, publishing the Navy (Pension) Amendment Regulations, 1982.

[Placed in Library. See No. LT-4295/82].

Report and accounts of the Jute Corporation of India Limited, Calcutta for the year ended the 30th June, 1980 and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE P. A. SANGMA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Ninth Annual Report and Accounts of the Jute Corporation of Limited, Calcutta, for the year ended the 30th June, 1980 together with the Auditors' on the Accounts and the comments of the Comptroller Auditor and General of India thereon.
- (ii) Statement by Government accepting the Report.

[Placed in Library. See No. LT-4334/82 for (i) and (ii)].

Accounts (1979-80) of the Tea Board, Calcutta and related papers

SHRI P. A. SANGMA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Papers: --

- (i) Annual Accounts of the Tea Board, Calcutta, for the year 1979-80, and the Audit Report thereon.
- (ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-4251/82 for (i) and (ii)].

RE. MINUTES OF THE COMMITTEE ON PUBLIC UNDERTAKINGS ON KUO OIL DEAL

SHRI DINESH GOSWAMI (Assam): I submitted a letter to the hon. Chairman. What has happened to that letter?

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MR DEPUTY CHAIRMAN: I think he must be considering it and he will let you know.

SHRI DINESH GOSWAMI: He rushes to his Chamber. We cannot ask him.

MR. DEPUTY CHAIRMAN: There is no need for you to ask. He will let you know.

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): I had asked for permission to mention today about the letter. But leave aside that because the Chairman has said that it is receiving his attention.

MR. DEPUTY CHAIRMAN: you know it.

SHRI ARVIND GANESH KUL-KARNI: Another point is, today again the Indian Express has published a letter.

MR. DEPUTY CHAIRMAN: No, please.

SHRI ARVIND GANESH KUL-KARNI: I am only mentioning that everybody else outside knows it and we Members of Parliament do not know it. Please expedite the reply. That is all.

MR DEPUTY CHAIRMAN: Shri Rameshwar Singh... Calling-Atten-

श्री शिव चन्द्र झा (बिहार) ः । मेरा प्वाइंट ग्राफ ग्राडंर ^हहै (क्ववधान) र

MR. DEPUTY CHAIRMAN: All these matters are under his consideration.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): No. Sir.

SHRI ARVIND GANESH KUL-KARNI: Mr. Morarka's letter shows that the public knows the evidence but we do not know. Sir, why don't you come to our help?

MR. DEPUTY CHAIRMAN: You know better than the public.

श्री जगदीश प्रसाद माथुर: श्रीमन् मुझे एक बात कहनी है। मैंने चेय**र**• मैन साहब को लिख कर दिया है (ब्य-वधार) जो लेटर मिस्टर मोरारका ने लिखा है वह ग्राज के 'इण्डियन एक्स-प्रैस' में श्राया है , स्थित बहुत ज्यादा गंभीर हो गई है (व्यव्धान)

मैंने यह मांग की है विरोधी दलों के नेताओं को, चेयरमैन साहब को लिख है कि उनकी उपस्थिति में विरोधीदल के नेतास्रों को रिकार्ड देखने दिया जा**ए** (द्यवधान)

श्री उपसमापति : यह सव चैयरमैन सःहब से मिले है, इन्होंने बात की है उन्होंने जो निर्णय दिया होगा, वह चेयरमेन साहब निर्णय ऐसी बात नहीं है (ध्यवधान)

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, Sir in this matter regarding the oil deal, a fraud has been played on both Houses of Parliament and we find that there is no method by which we can make ourselves heard or make any reason with the Chair to the point that we wanted to discuss these matters on the floor Day after day is passing by. It does not take three days for the meanest intellect to consider a letter and I don't see why, when a letter is written to the Chairman, it should take three days and then he should have a Deputy like you to give an answer that it is under consideration. He should have the courage to come and say it himself. Therefore, we want immediate replies to our letters. We don't want this procrastination to go on from day to day and we want that this matter should be brought up on the floor for a full debate in whatever form you want. This is something we must have and we are determined to have it and, therefore, you please make some arrangement by which we can talk about this subject.

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SHRI LAL K. ADVANI (Madhya Pradesh): Sir, I would like to draw the attention of the whole House to a matter involving me. This experience of mine however is not a matter concerning me alone. It affects the whole House. After the minutes were placed on the Table of the House. I went through the minutes and I have found that they had no relevance whatsoever to the evidence given before the Committee of which I was a Member up to the 2nd of April, 1962.

Sir, in order to refresh my memory I went to the Secretariat, in the Annexe, of the Committee on Public Undertakings wanting to see the verbatim report—what I had said, what I had a-ked and what were the replies given to me by the officials who appeared—and I was told that because of the ruling given by the Speaker I cannot go into those records

Now, here ic a situation which has never happened in the history of this House. I have been a Member Parliament for so many years and I have never confronted such a situation when I am barred from looking at records relating to me...(Interruptions)...So far as the Speaker's ruling is concerned, naturally, cannot do anything about it. It is only the Chairman, perhaps, who can take up the matter. But, so far as the privileges of the House are concerned, Sir, you as the Chairman, the custodians of the privileges and rights of the Members can certainly do something we entreat you to find a colution to this. This is immobilising, paralysing the whole House.

MR. DEPUTY CHAIRMAN: You have sent a letter to the Chairman at 10.30 today. You can't expect his reply immediately. The Chairman has told you earlier in the chamber that he will see your letter, read your letter, and give his views or his ruling or whatever it is.

SHRI LAL K. ADVANI: I am sure the Chairman will find a way but I wanted to share this with the whole House because this is not a matter pertaining to me only.

SHRI N. K. P. SALVE (Maharashtra); Sir, we on our side do not want any discussion or any debate but if you, in your wisdom, consider it proper to have it, we don't want to thwart it even one bit. As to how much time you take to answer that letter is between you and them but under the garb of protecting the privileges of this House, under the garb of asserting the rights of the Opposition if, without there being a discuscion, all sorts of allegations have to be made while making this request to you, it is not fair to us at all. (Interruptions)... If there is to be a discussion, let there be a discussion and let them say what they have to say. We are not scared and we cannot be intimidated. But this sort of an approach and attitude that when there is no discussion allowed-when the matter is under consideration-for the Opposition to get up under the purported garb of the privileges of the House and make all averments and irresponsible statements is not proper.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): What can be done if the discussion is not allowed? And what allegations are made? No allegations are being made...(Interruptions)...What is this, Sir?

MR. DEPUTY CHAIRMAN: Hear him first. I will hear you then.

SHRI N. K. P. SALVE: If the hon. Member has not understood Mr. Piloo Mody, I am afraid he is deaf. Mr. Piloo Mody very clearly said that a fraud is being perpetrated on the two Houses.

SHRI G. C. BHATTACHARAYA He is absolutely right. Why are you not allowing it? We have a right to a discussion and you are not allowing it.

SHRI N. K. P SALVE: Sir. Mr. Bhattacharya will do well to remember one thing, that I am not addressing him, he is not a Judge, I am addressing the Chair and for your consideration, Sir, I want to put one thing. If they are seeking to assert their right in the Opposition, if they think that a particular privilege of a Member is being threatened because a debate is being thwarted or stultified, my respectful submission is that while making their submissions it should be ensured, so far as we concerned, that they are not allowed to make irresponsible allegations.

C. BHATTACHARYA: SHRI G. Irresponsible things are coming only from you. (Interruptions)

SHRI MANUBHAI PATEL (Guiarat): Sir, I can understand your allowing him to raise this issue, but the most important issue is the one raised by Mr. Advani, that it is not a question of either this side or that side, it is not a question of the Opposition or the ruling party, it is a question of the privilege of an Member of his individual House. When a Member (Interruptions). Kindly listen to me. This is a relevant point.

MR. DEUTY CHAIRMAN: There is no need for argument. Please me. You do not want to give time to the Chair and you go on arguing.

SHRI MANUBHAI PATEL: No, I am not arguing.

DEPUTY CHAIRMAN: He MR. wrote a let er this morning. (Interruptions). No arguments are required on

SHRI MANUBHAI PATEL: He is not allowed to see the record. Even the court allows it. And he being an Member and Opposition sitting Member, I think it is a question of his privilege.

SHRI PILOO MODY: Sir, I want to ask a simple question. Are you accountable or not, if a Member of this House in the exercise of his duty is actually deprived from what is his inherent right? Mr. Advani has been deprived of seeing a record which he has every right to see. And who has stopped him? Officers of this Parliament. Are you concerned with that or not? I am asking you a simple question.

MR. DEPUTY CHAIRMAN: I think Mr. Advani himself said that the officers said that because of the Speaker's ruling they were not able show. (nterruptions) Please hear me first.

SHRI MANUBHAI PATEL: they interpret some of the rulings? (Intrruptions).

MR. DEPUTY CHAIRMAN: Mr. Mody, I told you that he wrote a letter at 10.30 this morning? How can you expect an immediate reaction from the Chairman? (Interruptions) No, today You ask him. Today he has written to the Chairman at 10.30 A.M. and the Chairman came at 10.45 A.M. (Interruptions). It is under his consideration. Let us wait for it. Yes. Mr Rameshwar Singh.

भी रामेश्वर सिंह: (उत्तर प्रदेश): श्रीमन् . . •

थी शिव चन्द्र झाः मेरा प्वाइंट ग्राफ ग्रार्डर है।

श्री उपसभापित : अब उनको कहने दिया जाए।

श्री शिव चन्त्र झाः हम लोग उठते ਕੈਂਠ जाते हैं। मैंने पहले है ग्रौर ही हाथ उठाया था।

श्री उपसभापति : ग्रापका क्या प्वाइंट आफ आईर है!

श्री शिव चन्द्र झाः उपसमापति महोदय 'पन्लिक' ग्रण्डरटेंकिंग के मामले को .. (व्यवधान)

श्रो सैयद सिस्ते रजी (उत्तर प्रदेश)ः सर, मुझे भी समय दिया जाए। (क्यवधान)

श्री **उपसमापतिः** वह बात तो खत्म हो गई।

श्री शिव चन्द्र शा: जो मृरारका जी की बात आज के "इण्डियन एक्सत्रैस' में निकली है, तो उससे क्वांलिटेटिव परि-वर्तन हो जाता है।

श्री उपसमापित : कोई परिवर्तन कहां से होता है, वह कैसे होता है। उन्होंने चिट्ठों लिखी है श्रीर ग्रखबार में उसे छापा गया है।

SHRI SHIVA CHANDRA JHA: The House has every right to bring a privilege motion against the person concerned who has manipulated with the file. That is the point. So the Chairman must guard our right, That is our plea.

श्री उपसमापतिः ग्रब इसको खत्म करिए।

श्री संयद सिक्ते रजी: पिछले कुछ दिनों से इस बात का प्रयास किया जा रहा है कि पिछलक अण्डरटेकिंग के सिलसिले में या तो कमेटी या सरकार कुछ छिपाने की कोणिश कर रही है। पिछल अण्डरटेकिंग जो है, जिसका एक प्रोसीजर है, जो उसके हिसाब से वह चलती है। वर्बेटिम के बारे में साफ रूल 21 में लिखा हुआ है कि वर्बेटिम केवल कमेटी के ब्यूज और इस्तेमाल के लिए होंगे। कोई भी मेम्बर को प्रिविलेज नहीं है कि वर्बेटिम के लिए इस तरह की बात कहे।

SHRI SADASHIV BAGAITKAR (Maharashtra): Have you seen the Lok Sabha Rules? Rule 275 (2) allows every Member to ask....(Interruptions.).

श्री संयद मिन्ते रजी: रूल्स वर्बे-टिम रिकार्ड के लिए इजाजत नहीं देते श्रीर इसके लिए श्रगर कोई कड्ता है प्रिवलेज की बात है, सो गलत है श्रीर यहां यह मिसलीड करने की कोशिश की जा रही है ...(हशवधान)

श्री उपसमापित : उन्होंने कहा है कि चेयरमेन साहव इसको देखें ... (क्यवधान)

श्री सेयद सिन्ते रजी : वर्बेटिम रिकार्ड का गलत इस्तेमाल कर सकते हैं । अफसरों पर दोष लगाना कि उन्होंने इन्कार किया, After all, they are to work under rules and procedure.

श्री हुक्म देव नारायण यादव(बिहार): मेरा व्यवस्था का प्रश्न है, हम ने एक जबर्दस्त कालिंग ग्रटेंशन दिया था। मैं निवेदन करना चाहूंगा कि इस देश में लिए साधारण ग्रनराध के पकडा जाए... (व्यवधान)... मेरी बात सून लीजिए। स्रगर कोई ग्राईए एस ग्रक्सर के घर दस-दस, बीस-बीस किलो हीरा जवाहारात पकड़ा जाए, बिना लाइसेंस रिवाल्वर पकड़ा जाए ... (डववधान) . . . ग्रौर कोई कार्यवाही न हो श्रीर एक तुलमोहन राम जो कि एक साधारण हरिजन एम० पी वा उसको मामली केस में कांग्रेस पार्टी ने निकाल दिया, चंकि वह गरीब भ्रादमी था, श्रीर उसको पकड लिया लेकिन जिसका खानदान का खानदान पूरा ग्राई एएस ग्रफसरों का हो वहां विदेशी रिवाल्वर निकले, दस किलो हीरा-जवाहारात मिले, यह कैसे श्राप कहते हैं, यहां उठाने नहीं दिया जाएगा। इस पर कालिंग ग्रटेन्शन ग्राना चाहिए।

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SHRI ARVIND GANESH KUL-KARNI: A point of order, Sir, I am finishing within a minute. I do want more time. Hom friend, Sibte Razi said...

MR. DEPUTY CHAIRMAN: Kulkarni, I think you need not reply to what he said.

SHRI ARVIND GANESH KUL-KARNI: I am not going into the merits. Please allow me I am not going into the merits at all.

SHRI PILOO MODY: You should have stopped him from making that argument (Interruptions).

SHRI ARVIND GANESH KUL-KARNI: Please allow me, Sir, a Sibte Razi has made minute. Mr.some observations. Under rule 312A of the Rules of Procedure in Lok Sabha, this Committee has formed. My question to Mr. Sibte Razi is this. He is an hon, Member of this House. Last time also you said this. The rights and privileges of the Members of this House, as we say, are equal as per the records of the Rajya Sabha proceedings. You said that we had no privilege. So, I want to know this. Today also you are quoting these Rules. Do you mean to say that Rajya Sabha Members are associate Members and that they have , no rights or do you agree that they have rights? What is your view, the ruling party's view?

SHRI SYED SIBTE RAZI: I may be permitted to reply to him because he has referred my name. I never mentioned that...

SHRI DINESH GOSWAMI: you permitting a discussion on this?

श्री उपसभापति : ग्राप लोगों में से जब बोलने लगते है तब ग्राप कुछ नहीं कहते ? अगर बोलने देंगे तब भी आरोप लगाएंगे, नहीं बोलने देंगे तब भी धारीप लगाएंगे। 🕝

SHRI DINESH GOSWAMI: I am not making a submission on this. I have written three letters to Mr. Chairman about the rights and privileges of this House. I submit that till Mr. Chairman gives a ruling you should not permit a discussion. If you permit a discussion, in that case, we should also be allowed to put our views.

MR. DEPUTY CHAIRMAN: I am not permitting discussion.

SHRI DINESH GOSWAMI: Let nothing go on record. If something goes on record, permit us also to put our views. (Interruptions)

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): This is very important. After the ruling of the Chairman it has been held that this Committee was constituted by the Lok Sabha, and the Lok Sabha is the forum for discussing it. They are not satisfied with the Speaker's ruling. They should understand it. There is no question of raising it here. That Committee is there.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC **IMPORTANCE**

Severe drought conditions in various parts of the country particularly in the Northern Region.

श्री रामेश्वर सिंह (उत्तर प्रदेश): में देश के विभिन्न भागों में विशेषकर उत्तरी क्षेत्र में, भारी सुखे की स्थिति तथा इस बारे में सरकार द्वारा उठाये गये कदमों की ख्रीर कृषि तथा ग्रामीण विकास ग्रांर नागरिक पूर्ति मंत्री का ध्यान दिलाता हूं।

THE MINISTER OF AGRICUL-TURE AND RURAL DEVELOPMENT CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, this year the monsoon set in over Trivandrum on May 30th i.e. two days earlier than